Form RC

Central Excise Registration Certificate
(Under rule 9 of the Central Excise Rules, 2002)

This is to certify, subject to the conditions specified below, that

M/s .......................................................... (name and style in which the Registrant is likely to carry out business) (in case of a proprietary concern or business owned by a Hindu Undivided Family, the name of proprietor/Hindu Undivided Family, as the case may be, shall also be indicated)

is/are registered for ...........................................(type of business) at ........................................................ (address of the business premises) on the basis of the application received in this office on ............... (date of receipt)

Registration Number is:

|   |   |   |   |   |

Signature of Deputy/Assistant Commissioner of Central Excise

(With Name and official seal)

Date:

Place:

______________________________

Conditions

1. This Registration Certificate is valid only for the premises and purposes specified in the application.

2. Registration certificate is not transferable.

3. No corrections in the certificate will be valid unless the request for any correction/change is applied for and the same is acknowledged.

4. This certificate shall remain valid till the Registrant carries on the activity for which it has been issued or surrenders it or till it is revoked or suspended.

5. The grant of this certificate shall be without prejudice to the rights of any other person (s) over the registered premises or purpose to which such person may be lawfully entitled.